

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA No.186/2018

&

CP No.112/Chd/J&K/2018

In the matter of:

Atiqa Bano & Ors.	...Petitioners
Versus	
Golden Tulip Hospitality Pvt. Ltd. & Ors.	...Respondents

Present: Mr. Alok Jain & Ms. Divya Sharma, Advocates for the petitioners
Mr. Vishav Bharti Gupta, Advocate for Mr. Ashutosh Gupta & Mr. Rohit Verms, Advocates for the respondents.

The learned counsel for the petitioners submits that the petitioners have located the address of respondent No.7, but they are unable to know the whereabouts of the heirs of respondent No.5 who is stated to have died. Any of the brothers of respondent No.5 i.e. respondents Nos.2 to 4 are directed to file affidavit stating the names and addresses of the legal heirs of the deceased-respondent No.5.

The petitioner meanwhile shall file the correct address of the respondent No.7. Let the needful be done within a week.

List the matter on 30.10.2018 and any of the respondents Nos.2 to 4 to file affidavit as above at least a week before the date fixed and failing to give information by way of affidavit supra, they shall appear in person on the next date of hearing.

The interim directions given in order dated 08.08.2018 regarding immovable property of the company, shall continue till the next date of hearing.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sept., 26, 2018
Anchal